

Annexure-1

FORM – IP 1

(To be submitted to the Board within 3 days of relevant date)

Date of filing application with the Adjudicating Authority	Due date of Form	Delay in submission of Form (Number of days)	Reasons for delay

A. Insolvency Professional

1. Details as per IBBI records:

- a. I.P. Registration No.:
- b. Name:
- c. Address:
- d. Email Id:
- e. Mobile no.

2. Date on which consent to act as an IRP/RP/Liquidator/Bankruptcy Trustee given:

B. Process for which IP is being engaged (CIRP/Liquidation/Voluntary Liquidation/Individual Insolvency):

C. Initiated under Section (7/9/10/33/55/59):

D. In case of CIRP/Liquidation/Voluntary Liquidation

Corporate Debtor

1. Name of the Corporate Debtor:
2. CIN/LLPIN of Corporate Debtor:
3. Industry/Sector:
4. Date of incorporation:
5. Address of the registered office of the Corporate Debtor:
6. Address of the principal office of the Corporate Debtor, if any:
7. Address of the corporate office of the Corporate Debtor, if any:
8. Registered email Id of the Corporate Debtor:
9. Names of promoters of Corporate Debtor:

E. In case of CIRP, please furnish the details below

1. Applicant (Financial Creditor/Operational Creditor/Corporate Debtor):
2. Details of applicant:

- a. Name of the person(s):
- b. Address:
- c. Contact no.:

F. In case of Liquidation, please furnish the details below:

S. No	CoC member(s) – upto five based on voting share	Voting share (%)

G. In case of Voluntary Liquidation, date of resolution of CD appointing IP as liquidator:

H. In case of Insolvency of Individuals and Partnership Firms, please furnish the details below:

1. Applicant:
2. Details of person which will undergo the process:
 - a. Name of the person:
 - b. Address:
 - c. Contact no.:

I. Terms of engagement of IP

S. No	Date of appointment	Fee to be paid to IP	Other terms, if any

J. Details of bench of AA

S. No	Bench where Application filed	Date of filing	Application No.	Amount of initial default (wherever applicable)

K. Details of withdrawal of application

1. Date on which application for withdrawal made:
2. Date of order of the AA allowing withdrawal:
3. Amount of settlement (Rupees):
4. Details of settlement:

Attachments:

1. Copy of written consent given by IP to act as IRP/RP/Liquidator/Bankruptcy Trustee

Declaration

It is certified that the information given in Form- IP- 1 is true and correct and based on the petition filed with AA/ resolution passed by the CD, as the case may be.

***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place:

FORM – CIRP 1*(To be submitted to the Board by the IRP online within 7 days of the Public Announcement)*

Date of Public Announcement	Due date of Form	Delay in submission of Form (Number of days)	Reasons for delay

A. Corporate Debtor

1. Name of the Corporate Debtor:
2. CIN/LLPIN of Corporate Debtor:
3. Industry/Sector:
4. Date of incorporation:
5. Address of the registered office of the Corporate Debtor:
6. Address of the principal office of the Corporate Debtor, if any:
7. Address of the corporate office of the Corporate Debtor, if any:
8. Registered email Id of the Corporate Debtor:
9. Names of promoters of Corporate Debtor:
10. Whether going concern? (Yes/No)
11. Whether any proceedings were pending against the Corporate Debtor under Sick Industrial Companies (Special Provisions) Act, 1985? (Yes/No)
If yes, date of admission under BIFR:
12. Whether any proceedings for winding up initiated under the Companies Act, 1956 or 2013? (Yes/No)
If yes,
 - a. Section under which it was initiated:
 - b. Bench/Court:
 - c. Date of transfer to Adjudicating Authority (AA):

B. Insolvency Resolution Professional

1. Details as per IBBI records:
 - f. I.P. Registration No.:
 - g. Name:
 - h. Address:
 - i. Email Id:
 - j. Mobile no.
2. Whether IRP appointed is independent of CD, as per regulation 3(1) (Yes/No)
3. Whether disclosure of relationship has been made to IPA as per disclosure circular (Yes/ No)
If yes, date of submission of disclosure:

4. Expenses agreed to be incurred on or by IRP fixed by (Applicant/Adjudicating Authority):
5. Whether IRP is a partner or a director of an IPE (Yes/No)
 - If Yes,
 - a. Name of the IPE
 - b. Whether all directors and partners of the IPE are independent of CD, as per regulation 3(1) (Yes/No)
 - c. Whether disclosure of relationship of IPE has been made to IPA as per disclosure circular (Yes/No)
 - If yes, date of submission of disclosure:

C. Admission of application by AA

1. Application/Petition No.:
2. Date of filing to AA:
3. Bench:
4. Name of the Applicant/Petitioner:
5. Address of the Applicant/Petitioner:
6. Application filed under Section:
7. In case of section 9, whether the name of IRP is proposed by the operational creditor (applicant) (Yes/No)
8. Date of admission:
9. Date of AA Order appointing the IRP:
10. Date of receipt of order by IRP:
11. Amount of underlying default for which petition has been admitted (*Rupees*):
12. Since when the amount in default is outstanding:

D. Public Announcement

1. Date of issue:
2. Details of publication of Public Announcement:

Location	Language		Name of newspaper	Edition, if any	Date
Registered Office	English				
	Regional	Specify language			
Principal Office, if any	English				
	Regional	Specify language			
Any other place of operation Specify____	English				
	Regional	Specify language			

Website of the Corporate Debtor					
Website designated by the Board					

3. Date of sending copy of PA to the Board:
4. Number of days taken for issuing PA:
5. Delay (days) in issuance of PA vis-à-vis timelines, if any:
6. Reasons for delay, if any:
7. Mode of sending PA to the Board (Hand delivery/Post/Email/others):
8. Estimated date of closure of insolvency resolution process:
9. Last date for submission of claims:
10. Number of days given for submission of claims:
11. Delay/Additional days for submission of claims vis-à-vis timelines, if any:
12. Reasons for delay, if any:
13. Whether the details indicated in PA same as IBBI records: (Yes / No)
If no,
 - a. Address (for correspondence), if any:
 - b. Email Id (for correspondence), if any:
 - c. Mobile No. (for correspondence), if any:
14. Details of classes of creditors, if any, under section 21(6A)(b) and names of authorised representative (AR) identified for each class:
 - a. Number of class of creditors:
 - b. IPs identified to be selected as an AR for each class:

S. No.	Class of Creditors	IPs identified to be selected as AR	
		Name of IP	IP registration number
1.		Name of AR 1	
		Name of AR 2	
		Name of AR 3	
2.		Name of AR 1	
		Name of AR 2	
		Name of AR 3	

15. Cost incurred on Public Announcement (Rupees):

16. Details of Deviations/Non-Compliances of the provisions of Code, regulations, circulars or other laws applicable to the CD:

Legal Provisions	Deviation/N on-compliance	Section/Regulation/Circular	Reasons	Period of non-compliance	Whether rectified or not
IBC					
CIRP Regulations					
IP Regulations					
Circulars					
Other laws applicable to the CD [For example- Companies Act, SEBI Act, SCRA, Others (pls. specify)					

17. Details of orders passed by Courts/ Tribunals:

Order (Interim/Final)	Date of order	Authority passing the order	Abstract of order

18. Whether any application filed under the Section 12A (Yes/ No):

Attachments

1. Application filed with the AA.
2. AA order admitting the application.
3. AA order appointing the Interim Resolution Professional.
4. Form A (Public Announcement) under CIRP Regulations, 2016.
5. Form AB (Written consent to act as AR) under CIRP Regulations, 2016.
6. Cost and relationship disclosure made to IPA.
7. Form FA (Application for withdrawal of CIRP) under CIRP Regulations, 2016, if any.
8. Orders of the Court/Tribunal, if any.
9. Other documents, if any.

Declaration

1. I, [Name of IRP] having IP registration number [Registration no.], was appointed as an Interim Resolution Professional, vide NCLT order dated [mention date] in application number [mention application number] dated [mention date of appointment of IRP], under section 16 of the Insolvency and Bankruptcy Code.
2. I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place:

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

E. Whether there are Authorised Representatives of FCs (Yes/ No)

If yes, (please furnish the details below):

S. No.	Appointment under Section: <i>21(6A)(a)</i> <i>21(6A)(b)</i> <i>21(6A)(c)</i>	Name of AR	Whether AR is an IP <i>(Yes/No)</i>	If yes IP registration number	Application and Order for appointment of AR		Number of days taken for filing application	Delay in number of days for filing	Reasons for delay
					Date of application to AA	Date of Order appointing AR			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

F. Whether there are representative(s) of OCs in CoC (Yes / No)

If yes, (please furnish the details below):

S. No.	Appointment under Section/ Regulation: <i>Section 24(3)(c) /</i> <i>Reg. 16(2)(b) /Reg. 16(2)(c)</i>	Name of Representative	Number of OCs represented.	Percentage of debt of OCs, if any	Total Voting Share
(1)	(2)	(3)	(4)	(5)	(6)

G. Constitution of CoC

Date of constitution:	
Total members	
Financial Creditors	Operational Creditors (if all FCs are related parties of CD or there is no FC)

Status	Name of FC	Number of FCs in class of creditor	Voting Share (%)	Status	Name of OC	Number of OCs in class of creditor	Voting Share (%)
FC1				OC1			
FC2....				OC2 ...OC 18			
Class 1				Work men			
Class 2				Empl oyees			
Class 3....				Other s			
Total				Total			

1. Date of submission of report on constitution of CoC to AA:
2. Number of days taken for submission of report to AA :
3. Delay in number of days vis-à-vis timelines, if any:
4. Reason for delay, if any:

H. First Meeting of the CoC

1. Date of meeting:
2. Number of days taken for conducting first CoC meeting:
3. Delay in number of days vis-à-vis timelines, if any:
4. Reason for delay, if any:
5. Date of service of notice of meeting:
6. Whether minimum 5 days' notice period given for meeting under Regulation 19(1) (Yes/No)
If no, Approval from CoC to serve the notice for shorter period taken? (Yes/No)
If approval not taken, specify reasons:
7. Whether Notice sent to:
 - a. CoC members (yes/ no)
 - b. Suspended Board of Directors/Partners (LLP) (yes/ no)
 - c. OCs where value of debt is more than 10 % of total debts, if any (yes/ no)
 - d. AR of Class of creditors, if any (yes/ no)
 - e. IP for any FC u/s 24(5), if any (yes/ no)
 - f. Representative(s) of FCs, if any (yes/ no)
 - g. Representative(s) of OC(s), if any (yes/ no)
 - h. Others, if any (yes/ no)

I. Confirmation/Replacement of IRP

1. Whether the IRP is confirmed as RP (Yes/No)
If yes, date of confirmation:

If no, whether IRP is replaced (Yes/No)

If yes, please furnish the details of RP:

- a. IP Registration Number
- b. Name of the RP
- c. Email Address
- d. Mobile Number

If no, whether IRP was performing functions of RP as per Regulation 17(3) (Yes/ No)

J. Whether application seeking Cooperation of Management u/s 19(2) made to AA (Yes/ No)

1. If yes, furnish the details below:

- a. Application Number
- b. Date of filing
- c. Date of Order

2. Whether appeal, if any filed against the order (Yes/ No)

If yes, furnish the details below:

- a. Name of Appellate Authority
- b. Appeal No.
- c. Date of filing of appeal
- d. Date of order

3. Whether appeal, if any filed against order of first Appellate Authority (Yes/ No)

If yes, furnish the details below:

- a. Name of Appellate Authority
- b. Appeal No.
- c. Date of filing of appeal
- d. Date of order

K. Application filed seeking assistance of local district administration under Regulation 30 (Yes/ No)

1. If yes, furnish the details below:

- a. Application Number:
- b. Date of filing:
- c. Date of Order:

2. Whether appeal, if any filed against the order (Yes/ No)

If yes, furnish the details below:

- a. Name of Appellate Authority:
- b. Appeal No.:
- c. Date of filing of appeal:
- d. Date of order:

3. Whether appeal, if any filed against order of first Appellate Authority (Yes/ No)

If yes, furnish the details below:

- a. Name of Appellate Authority:
- b. Appeal No.:
- c. Date of filing of appeal:
- d. Date of order:

L. Expenses incurred by or on Interim Resolution Professional

Expense Head	Expenses	Expenses paid or agreed to be paid		Approved by COC (Yes/ No)
		Amount incurred	Amount paid	
IRP	Fee payable to IRP			
	Cost of insurance for IRP			
	Other Expenses on/ for IRP (travel, stay, security etc. related expenses)			
IPE	Fee, if any, payable to an IPE for support services			
Registered Valuer	Fee payable to Valuer 1			
	Fee payable to Valuer 2			
	Fee payable to Valuer 3, if any			
	Other Expenses on/ for IRP (travel, stay, out of pocket expenses etc.)			
Other Professional	Fee Payable to accounting and finance professional			
	Fee Payable to audit professional			
	Fee payable to legal professional/ attorney			
	Fee payable to any other professional			
	Fee payable to authorised representative			
	Other expenses on / for professionals			
COC	Expense for meeting venue			

	Expense for electronic voting			
	Expense for video conferencing			
	Any other expense related to CoC			
Other Expenses	Expenses on Public Announcement			
	Expenses for filings before Adjudicating Authority including Court fee			
	Expenses for verification of claims			
	CIRP related litigation			
	Other expenses, if any			
Essential Services	Electricity			
	Water			
	Telecommunication services			
	Information Technology services			
	Other essential services, if any			
Other Services	Other supplies			
	Employees and workmen			
	Security Personnel Services			
	Other expenses, if nay			
Interim Finance	Amount of interim finance			
	Expenses for raising interim finance			
	Interest payable on interim finance			
Other expenses	Other matters			
	Penalties, if any, payable for non-compliance			

M. Disclosure of relationship of the interim resolution professional, if any

Relationship of the Interim Resolution Professional with	Name	Nature of relationship	Description of relationship
Corporate Debtor			
Financial Creditor			
FC1			
FC2..			
Authorised Representative(s)			
AR1			
AR 2			
Corporate Guarantor, if any			
Operational Creditor, if any			
OC1			
OC2			
....			
Interim Finance Provider, if any			
Accountant(s)			
Legal Professional(s)			
Other Professional(s)			
Firm of auditors of Corporate Debtor (in the last 3 financial years)			
Secretarial auditors in practice of the Corporate Debtor (in the last three financial years)			
Cost Auditors of Corporate Debtor (in the last three financial years)			
Legal Firm ¹ (in the last three financial years)			

¹ Legal firm that has any or had any transaction with the Corporate Debtor amounting to five percent or more of the gross turnover of such firm in the last three financial years.

Consulting Firm ² (in the last three financial years)			
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N. Support services sought from IPE, if any. (Yes/No)

If yes, Provide details of IPE

- a. Name of IPE:
- b. Relationship with IPE, if any:
- c. Nature of relationship:
- d. Whether appointed at arms' length relationship (yes/no):

O. Are you a partner or a director of an IPE? (Yes/No)

If yes, furnish the details:

- a. Name of the IPE:
- b. Whether all directors and partners of the IPE are independent of CD, as per regulation 3(1) (Yes/No)
- c. Whether disclosure of relationship of IPE has been made to IPA as per disclosure circular (Yes/No)

If yes, date of submission of disclosure:

- d. Disclosure of relationship of IPE

Relationship of all the Partners and Directors of IPE with	Name	Nature of relationship	Description of Relationship
Corporate Debtor			
Firm of auditors of Corporate Debtor (in the last 3 financial years)			
Secretarial auditors in practice of the Corporate Debtor (in the last three financial years)			
Cost Auditors of Corporate Debtor (in the last three financial years)			
Legal Firm ³ (in the last three financial years)			

² Consulting firm that has any or had any transaction with the Corporate Debtor amounting to five percent or more of the gross turnover of such firm in the last three financial years.

³ Legal firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years.

Consulting Firm ⁴ (in the last three financial years)			
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P. Support sought from any professional(s)? (Yes/ No)

S. No.	Name of Professional	Nature of profession	Date of appointment	Term of appointment From ___ to ___	Scope of engagement	Professional fees paid/agreed to be paid (Rupees)		Other expenses, if any, paid/agreed to be paid (Rupees)	Whether appointed at arms' length relationship? (Yes/ No)
						Quantum	Basis (hourly/daily etc.)		

Q. Disclosure of relationship of the professional

Disclosure of relationship of Mr./ Ms/Mrs. _____, with:

	Relationship of the Professional with	Name	Nature of Relationship	Description of relationship
1.	Corporate Debtor			
2.	Corporate Guarantor, if any			
3.	Insolvency Professional			
4.	Insolvency Professional Entity (If associated with, any)			
5.	Financial Creditor(s)			
6.	Interim Finance Provider(s)			

⁴Consulting firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years.

R. Details of orders passed by Courts/ Tribunals:

Order (Interim/Final)	Date of order	Authority passing the order	Abstract of order

S. Details of Deviations/Non-Compliances of the provisions of Code, regulations, circulars or other laws applicable to the CD:

Legal Provisions	Deviation/N on-compliance	Section/Regulation/Circular	Reasons	Period of non-compliance	Whether rectified or not
IBC					
CIRP Regulations					
IP Regulations					
Circulars					
Other laws applicable to the CD [For example- Companies Act, SEBI Act, SCRA, Others (pls. specify)					

T. Other details

Whether resolution under the Section (12A/ 33(2)/others) was passed by CoC (yes/no)

U. Remarks, if any

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Attachments

1. List of creditors along with the details of the claims submitted with the AA.
2. Report certifying constitution of the committee of creditors.
3. Latest Audited financial statements of CD.
4. Minutes of all COC meetings.
5. AA's order admitting application for CIRP.
6. AA's order for Section 19(2) application, if any.
7. AA's order for application under Regulation 30, if any.
8. AA order for replacement of IRP by RP, if any.
9. All the applications filed before AA, if any.
10. All the orders passed by AA, if any.
11. All the applications filed before courts, if any.
12. All the orders passed by courts, if any.
13. Progress Reports filed to Adjudicating Authority by the IRP.
14. Cost Sheet prepared by IRP.
15. Cost and relationship disclosure made to IPA.
16. Other relevant documents, if any.

Declaration

I, [Name of IRP] having IP registration number [Registration no.], was appointed as an Interim Resolution Professional vide NCLT order dated [Insert date] in application number [Insert application number] dated [Date of appointment of IRP], under section 16 of the Insolvency and Bankruptcy Code.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place:

FORM – CIRP 3

(To be submitted to the Board by the RP online within 7 days of issue of IM to the members of CoC)

Date of submission of IM to members of CoC	Due date of Form	Delay in submission of Form (Number of days)	Reasons for delay

A. Corporate Debtor

1. Name of the Corporate Debtor:
2. CIN/LLPIN of Corporate Debtor:

B. Appointment of Resolution Professional

1. Date of passing resolution by CoC:
2. Number of days taken to pass the resolution:
3. Delay in number of days *vis a vis* timelines, if any:
4. Reasons for delay, if any:
5. Date of order of AA appointing RP:
6. Whether IRP is appointed as RP (Yes/ No):
If no, please furnish details of RP
 - a. I.P. Registration No.:
 - b. Name:
 - c. Address:
 - d. Email Id:
 - e. Phone Number
7. Alternative Contact details of the RP: Yes/ No
If yes, please furnish details:
 - a. Address (for correspondence):
 - b. Email Id (for correspondence):
8. Whether RP is independent of CD, as per regulation 3(1) (Yes/No)
9. Whether disclosure of relationship has been made to IPA as per disclosure circular? (Yes/No)
If yes, date of submission of disclosure:
If No, reasons for non-submission
10. Whether RP is a partner or a director of an IPE (Yes/ No)
If Yes, provide the details below:
 - a. Name of the IPE:
 - b. Whether all directors and partners of the IPE are independent of CD, as per regulation 3(1)(Yes/ No)
 - c. Whether disclosure of relationship of IPE is made to IPA as per disclosure circular (Yes/No)
If yes, date of submission of disclosure:
If No, reasons for non-submission

C. Appointment of registered valuers

S. No.	Name of Valuer	Registration number of Valuer	Date of appointment	Class of assets (Land and Building/ Plant and machinery/ Securities and Financial Assets/others)	Estimates (Rupees)	
					Fair Value	Liquidation Value
Average Values						

1. Number of days taken for appointment of valuer:
2. Delay in number of days for appointment vis a vis timelines, if any:
3. Reasons for delay, if any:
4. Whether Registered Valuer(s) is disqualified to be appointed as per Regulation 27 (Yes/ No)
If yes, under which sub regulation (choose one or more from options below):
 - (a) a relative of the resolution professional
 - (b) a related party of the CD
 - (c) an auditor of the CD at any time during the five years preceding the insolvency commencement date
 - (d) a partner or director of the IPE of which the resolution professional is a partner or director

D. Details of handover of records of Corporate Debtor by IRP to RP

S. No	Description of records	Remarks, if any

E. Custody of assets of Corporate Debtor

1. Whether RP has taken over the custody of assets of CD (Yes/ No)
If no, whether application made u/s 19(2) of the Code, to the AA (Yes/ No)
If no, specify the reasons

F. Application Filed with AA seeking Cooperation of Management (Yes/ No)

1. If yes, furnish the details below:
 - d. Application Number:
 - e. Date of filing :
 - f. Date of Order:
2. Whether appeal, if any filed against the order (Yes/ No)
If yes, furnish the details below:
 - e. Name of Appellate Authority:
 - f. Appeal No.:
 - g. Date of filing of appeal:
 - h. Date of order:
3. Whether appeal, if any filed against order of Appellate Authority (Yes/ No)
If yes, furnish the details below:
 - e. Name of Appellate Authority:
 - f. Appeal No.:
 - g. Date of filing of appeal:
 - h. Date of order:

G. Details of application filed with the AA for Assistance of local district administration

1. If yes, furnish the details below:
 - a. Application Number:
 - b. Date of filing:
 - c. Date of Order:
2. Whether appeal, if any filed against the order (Yes/ No)
If yes, furnish the details below:
 - a. Name of Appellate Authority:
 - b. Appeal No.:
 - c. Date of filing of appeal:
 - d. Date of order:
3. Whether appeal, if any filed against order of Appellate Authority (Yes/ No)
If yes, furnish the details below:
 - a. Name of Appellate Authority:
 - b. Appeal No.:
 - c. Date of filing of appeal:
 - d. Date of order:

H. Information memorandum (IM)

1. Date of submission of IM to CoC:
2. Number of days taken for submission of IM:
3. Delay in number of days for submission vis a vis timeline, if any:
4. Reasons for delay, if any:
5. Details of assets and liabilities as per latest audited balance sheet and latest provisional balance sheet:
 - a. Date of the latest audited balance sheet:
 - b. Date of the provisional balance sheet:
6. Whether IM contains the details as per requirements of Regulation 36(2) (Yes/ No)
If no, list the details not captured in the IM

S. No	Details not provided in IM

Reasons for not including the specified details:

7. Whether undertaking of confidentiality is obtained from Members of CoC and resolution applicants:

If no, furnish the details of persons who did not give undertaking

S. No.	Category (Member of CoC/ Resolution applicant)	Name	Reasons

I. Details of Deviations/Non-Compliances of the provisions of Code, regulations, circulars or other laws applicable to the CD:

Legal Provisions	Deviation/Non-compliance	Section/Regulation/Circular	Reasons	Period of non-compliance	Whether rectified or not
IBC					
CIRP Regulations					
IP Regulations					
Circulars					
Other laws applicable to the CD [For example- Companies Act, SEBI Act, SCRA, Others (pls. specify)]					

J. Details of orders passed by Courts/ Tribunals:

Order (Interim/Final)	Date of order	Authority passing the order	Abstract of order

K. Whether resolution under Section (12A/ 33(2)/others) was passed by CoC (Yes/ No):

Attachments [to be uploaded in pdf]

1. AA order for appointment of RP
2. Latest Audited Financial Statements
3. Provisional Financial Statements for the current year
4. Information Memorandum
5. Valuation reports
6. Appeal/application filed before AA/NCLAT/High court/Supreme court/ Others.
7. Orders of AA/NCLAT/High court/Supreme court /Others.
8. Progress Reports filed to AA by the RP
9. Cost and relationship disclosure made to IPA
10. Any other attachment

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place:

FORM – CIRP 4

(to be submitted to the Board by RP online within 7 days of the issue of Request for Resolution Plans)

Date of issue of RFRP	Due date of Form	Delay in submission of Form (Number of days)	Reasons for delay

A. Details of Corporate Debtor

1. Name of the Corporate Debtor:
2. CIN/LLPIN of Corporate Debtor:

B. Expression of interest (EOI) to invite Prospective Resolution Applicants (PRA)

1. Whether EOI issued (Yes/No)
If no, state the reasons:
2. Date of issue of EOI:
3. Number of days taken for issue of EOI:
4. Delay in number of days taken for issuance of EOI vis a vis timeline, if any:
5. Reasons for delay, if any:
6. Details of publishing EOI:

Location	Language		Name of newspaper	Edition, if applicable	Date of issue
Registered Office	English				
	Regional	Specify language			
Principal Office, if any	English				
	Regional	Specify language			
Any other place Specify: _____	English				
	Regional	Specify language			
Website of the Corporate Debtor					
Website of the Board					

7. Date, when it was sent to the Board:
8. Mode of sending it to the Board (i.e. by Speed Post/ Regd. Post/ E-mail/By Hand/others):
9. Whether EOI re-issued (Yes/No)

If yes, number of times EOI re-issued:

10. Details of publication of latest EOI

Location	Language		Name of newspaper/website	Edition, if applicable	Date of issue
Registered Office	English				
	Regional	Specify language			
Principal Office, if any	English				
	Regional	Specify language			
Any other place Specify: _____	English				
	Regional	Specify language			
Website of the Corporate Debtor					
Website of the Board					

11. Last date to submit EOI:

12. Number of days given for submission of EOI:

13. If minimum days for submission of EOI vis a vis timeline is not given, deficit number of days, if any:

14. Reasons for not giving minimum number of days, if any:

15. Number of persons who expressed their interest:

16. Number of persons who were ineligible as per:

a. Section 29 (A):

b. Section 25(2)(h):

c. Other:

17. Whether due diligence on PRAs conducted by RP as per Regulation 36A (Yes/No)

If no, reasons:

18. Date of issue of provisional list of eligible PRAs:

19. Number of days taken to issue provisional list of eligible PRAs:

20. Delay in number of days taken to issue provisional list of eligible PRAs, if any:

21. Reasons for delay, if any:

22. Date of Issue of final list of PRAs:

23. Delay in number of days taken to issue final list of PRAs, if any:

24. Reasons for delay, if any:

25. Final list of PRAs (including joint applicants, if any)

S. No.	Name of PRAs

C. Request for Resolution Plans (RFRP)

1. Whether the following was approved by the committee of creditors):
 - a. RFRP (Yes/ No)
If no, state the reasons
 - b. Evaluation Matrix (Yes/ No)
If no, state the reasons
2. Date of issue of evaluation matrix:
3. Date of issue of RFRP:
4. Last date for submission of resolution plans:
5. Whether RFRP was issued atleast 30 days before the last date of the submission of the resolution plans? (Yes/No)
If no, provide the reason for the same.
6. Details of Evaluation Matrix :
7. Whether RFRP requires any non-refundable deposit for submission of or along with resolution plan (Yes/No)
If yes, please specify.

D. Modification of RFRP and Evaluation Matrix

1. Whether details with respect to RFRP modified (Yes/ No)
If yes, Number of times RFRP modified:
2. Whether details with respect to Evaluation matrix modified (Yes/ No)
If Yes, Number of times Evaluation matrix modified:

S. no.	Modification done in respect of (RFRP/Evaluation Matrix)	Date of issue of modified request	Whether atleast 30 days given for submission of resolution plan from date of modification (Yes/No)	If no, reasons	Revised Last date for submission of resolution plan

3. Whether the RFRP was re-issued (Yes/No)

If yes, (i) Date of re-issue of RFRP :

(ii) Last Date for submission of Resolution Plan:

E. Details of Deviations/Non-Compliances of the provisions of Code, regulations, circulars or other laws applicable to the CD:

Legal Provisions	Deviation/ Non-compliance	Section/Regulation/Circular	Reasons	Period of non-compliance	Whether rectified or not
IBC					
CIRP Regulations					
IP Regulations					
Circulars					
Other laws applicable to the CD [For example- Companies Act, SEBI Act, SCRA, Others (pls. specify)					

F. Details of orders passed by Courts/ Tribunals:

Order (Interim/Final)	Date of order	Authority passing the order	Abstract of order

G. Whether resolution under Section (12A/ 33(2)/others) was passed by CoC (Yes/No)

Attachments

1. Expression of interest (first issue and latest issue).
2. Evaluation Matrix including modified, if any.
3. Request for resolution plan including modified, re-issued, if any.
4. Minutes of the Meetings of COC approving the RFRP .
5. All applications filed before courts, if any.

6. All orders passed by courts, if any.
7. Progress reports filed to AA by the RP.
8. Other documents, if any.

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place:

Class 1													
Class 2 (deben ture/bo nd holders)													
.....													
Total Class of FCs													
Operat ional Credit ors for Goods/ Service s/ Statuto ry dues/ workm en & employ ees dues)													
O1													
O2 ..													
Total OCs													
Any other credito r													
C1													
C2..													
Total Credit ors													
Grand Total													

1. Total claims as on date of meeting of CoC where resolution plan was approved (*Rupees*):
2. Date of filing of list of creditors with the AA:
3. Is list of creditors prepared and uploaded by RP on the website of the Corporate Debtor.
(Yes/ No)
If no, state the reasons:

G. Application filed with AA for approval of resolution plan

Date of the application	Whether application for approval of resolution plan filed as per model timelines (Yes/ No)	If No, state reasons for delay.	Whether the resolution plan accepted/rejected by AA (accepted/rejected)	Date of order of acceptance/rejection by AA

H. Members of CoC and distribution of voting share

S. No	Name of Creditor	Voting Share (%)	Voting for Resolution Plan (Voted for / Dissented / Abstained)

I. Resolution plan

1. Details of stakeholders, claims and realisation under resolution plan.

(Amount in Rupees)

S. No.	Category of stakeholder*	Amount claimed	Amount admitted	Realisable by Stakeholders	
				Amount#	Percent age
1.	Secured Financial Creditors				
2.	Unsecured Financial Creditors				

3.	Operational Creditors				
	Government				
	Workmen				
	Employees				
				
4.	Other Debts and Dues				
Total					

**If there*

are sub-categories in a category (like real estate allottees, debenture holders etc.), please add rows for each sub-category.

Amount provided over time under the Resolution Plan and includes estimated value of non-cash components. It is not NPV.]

2. Interests of existing shareholders under resolution plan:

Sl. No	Category of Share Holder	No. of Shares held before CIRP	No. of Shares held after the CIRP	Voting Share (%) held before CIRP	Voting Share (%) held after CIRP

3. Settlement Amounts

Stakeholder category	Mode of Settlement	Amount (Rupees)	Time of Payment/ Issue/ Conversion	Remarks, if any

4. The compliance of the Resolution Plan is as under:

Section of the Code / Regulation No.	Requirement with respect to Resolution Plan	Clause of Resolution Plan	Compliance (Yes / No)
Section 25(2)(h)	Whether the Resolution Applicant meets the criteria approved by the CoC having regard to the		

	complexity and scale of operations of business of the CD		
Section 29A	Whether the Resolution Applicant is eligible to submit resolution plan as per final list of Resolution Professional or Order, if any, of the Adjudicating Authority		
Section 30(1)	Whether the Resolution Applicant has submitted an affidavit stating that it is eligible		
Section 30(2)	Whether the Resolution Plan: (a) provides for the payment of insolvency resolution process costs? (b) provides for the payment of the debts of operational creditors? (c) provides for the management of the affairs of the Corporate debtor? (d) provides for the implementation and supervision of the resolution plan? (e) contravenes any of the provisions of the law for the time being in force?		
Section 30(4)	Whether the Resolution Plan: (a) is feasible and viable, according to the CoC?		

	(b) has been approved by the CoC with 66% voting share?		
Section 31(1)	Whether the Resolution Plan has provisions for its effective implementation plan, according to the CoC		
Regulation 35A	Where the resolution professional made a determination if the corporate debtor has been subjected to any transaction of the nature covered under sections 43, 45, 50 or 66, before the one hundred and fifteenth day of the insolvency commencement date, under intimation to the Board		
Regulation 38 (1)	Whether the amount due to the operational creditors under the resolution plan has been given priority in payment over financial creditors		
Regulation 38(1A)	Whether the resolution plan includes a statement as to how it has dealt with the interests of all stakeholders		
[Regulation 38(1B)	(a) Whether the Resolution Applicant or any of its related parties has failed to implement or contributed to the failure of implementation of any resolution plan		

	<p>approved under the Code.</p> <p>(b) If so, whether the Resolution Applicant has submitted the statement giving details of such non-implementation?</p>		
Regulation 38(2)	<p>Whether the Resolution Plan provides:</p> <p>(a) the term of the plan and its implementation schedule?</p> <p>(b) for the management and control of the business of the corporate debtor during its term?</p> <p>(c) adequate means for supervising its implementation?</p>		
38(3)	<p>Whether the resolution plan demonstrates that: (a) it addresses the cause of default?</p> <p>(b) it is feasible and viable?</p> <p>(c) it has provisions for its effective implementation?</p> <p>(d) it has provisions for approvals required and the timeline for the same?</p> <p>(e) the resolution applicant has the capability to implement the resolution plan?</p>		
39(2)	<p>Whether the RP has filed applications in</p>		

	respect of transactions observed, found or determined by him		
Regulation 39(4)	Provide details of performance security received, as referred to in sub-regulation (4A) of regulation 36B		

5. Terms and conditions of Resolution Plan, if any (Such as escrow, Performance Bank guarantee, infusion of equity, capital commitments etc, sources of funds along with timelines)

6. Approvals required from other regulators/ authorities, if any:

S. No.	Nature of Approval	Name of applicable law	Approving authority	When to be obtained

7. The Resolution Plan is subject to any contingency (Yes/ No)

If yes, please furnish details of contingencies:

--

8. Deviations/ non-compliances of the provisions of the Code, regulations made or circulars issued or other laws applicable to the CD:

Sl. No.	Deviation/Non-compliance observed	Section of the Code / Regulation No. / Circular No./other laws applicable to the CD	Reasons	Whether rectified or not

9. Whether the CoC has approved a plan providing for contribution under regulation 39B:
(Yes/No)

If yes, furnish the details below

- a. Estimated liquidation cost: (Rupees).....
- b. Estimated liquid assets available: (Rupees).....
- c. Contributions required to be made: (Rupees).....
- d. Financial creditor wise contribution as under:

Sl. No.	Name of financial creditor	Amount to be contributed (Rupees)

10. Whether the CoC has recommended sale as a going concern under regulation 39C -
(Yes/No)

If yes, furnish the details below:

- a. Whether sale of corporate debtor as a going concern: (Yes / No)
- b. Whether sale of business of corporate debtor as a going concern: (Yes / No)
- c. Whether the details of recommendation are available with the resolution professional:
(Yes/No)

11. Whether the CoC has fixed, in consultation with the resolution professional, the fee payable to the liquidator during the liquidation period under regulation 39D: (Yes/No)
If yes, furnish the details of fee payable to liquidator:

12. Implementing Agency/ Monitoring Committee, if any:
- i. Number of persons responsible for implementation of resolution plan:
 - ii. Name:
 - iii. Address:
 - iv. Designation:
 - v. Email ID:
 - vi. Mobile No:

13. Whether RP is part of Implementing Agency/ Monitoring Committee? (Yes/ No)

If Yes, give details about the period and fee fixed by CoC/AA

J. Liquidation

1. Reason for liquidation of the CD (No value in the assets/ company was a shell company/Non-receipt of resolution plan/Rejection of resolution plan by CoC/ Rejection of resolution plan by AA/others)

2. Meeting of CoC passing resolution for liquidation

Date of service of notice of the meeting	Whether the notice of the meeting was served by giving not less than 5 days' notice? (Yes/No)	If no, whether the approval of CoC sought (Yes/ No)		Date of the meeting of the Committee of Creditors	Number of days from ICD, meeting of the CoC held	Matters putforth for voting at the meeting	Voting Percentage	Remarks, if any
		(Yes/ No)	If yes, timeline for service of notice. If no, reasons.					

3. Date of filing application before AA

4. Date of AA approving liquidation

K. Expenses incurred by or on Resolution Professional:

Expense Head	Expenses – Sub Head	Expenses paid or agreed to be paid		Approved by COC (Yes/ No)
		Amount incurred	Amount paid	
RP	Fee payable to RP			
	Cost of insurance for RP			
	Other Expenses on/ for RP (travel, stay, security etc. related expenses)			

IPE	Fee, if any, payable to an IPE for support services			
Registered Valuer	Fee payable to Valuer 1			
	Fee payable to Valuer 2			
	Fee payable to Valuer 3, if any			
	Other Expenses on/ for IRP (travel, stay, out of pocket expenses etc.)			
Other Professional	Fee Payable to accounting and finance professional			
	Fee Payable to audit professional			
	Fee payable to legal professional/ attorney			
	Fee payable to any other professional			
	Fee payable to authorised representative			
	Other expenses on / for professionals			
COC	Expense for meeting venue			
	Expense for electronic voting			
	Expense for video conferencing			
	Any other expense related to CoC			
Other Expenses	Expenses on Public Announcement			
	Expenses for filings before Adjudicating Authority including Court fee			
	Expenses for verification of claims			
	CIRP related litigation			
	Other expenses, if any			

Essential Services	Electricity			
	Water			
	Telecommunication services			
	Information Technology services			
	Other essential services, if any			
Other Services	Other supplies			
	Employees and workmen			
	Security Personnel Services			
	Other expenses, if nay			
Interim Finance	Amount of interim finance			
	Expenses for raising interim finance			
	Interest payable on interim finance			
Other expenses	Other matters			
	Penalties, if any, payable for non-compliance			

L. Disclosure of relationship of the interim resolution professional, if any

Relationship of the Interim Resolution Professional with	Name	Nature of relationship	Description of relationship
Corporate Debtor			
Financial Creditor			
FC1			
FC2..			
Authorised Representative(s)			
AR1			
AR 2			
Corporate Guarantor, if any			
Operational Creditor, if any			
OC1			
OC2			
....			

Interim Finance Provider, if any			
Prospective Resolution Applicant			
Accountant(s)			
Legal Professional(s)			
Other Professional(s)			
Firm of auditors of Corporate Debtor (in the last 3 financial years)			
Secretarial auditors in practice of the Corporate Debtor (in the last three financial years)			
Cost Auditors of Corporate Debtor (in the last three financial years)			
Legal Firm ⁵ (in the last three financial years)			
Consulting Firm ⁶ (in the last three financial years)			

M. Services sought from IPE, if any. (Yes/No)

If yes, Provide details of IPE

- a. Name of IPE
- b. Relationship with IPE, if any:
- c. Nature of relationship:
- d. Whether appointed at arms' length relationship?

N. Are you a partner or a director of an IPE? (Yes/No)

If yes, furnish the details:

- a. Name of the IPE:
- b. Whether all directors and partners of the IPE are independent of CD, as per regulation 3(1)? Yes/No
- c. Whether disclosure of relationship of IPE has been made to IPA as per disclosure circular? Yes/No

⁵ Legal firm that has any or had any transaction with the Corporate Debtor amounting to five percent or more of the gross turnover of such firm in the last three financial years.

⁶ Consulting firm that has any or had any transaction with the Corporate Debtor amounting to five percent or more of the gross turnover of such firm in the last three financial years.

If yes, date of submission of disclosure:

If no, reasons (specify)

d. Disclosure of relationship of IPE

Relationship of all the Partners and Directors of IPE with	Name	Nature of relationship	Description of Relationship
Corporate Debtor			
Firm of auditors of Corporate Debtor (in the last 3 financial years)			
Secretarial auditors in practice of the Corporate Debtor (in the last three financial years)			
Cost Auditors of Corporate Debtor (in the last three financial years)			
Legal Firm ⁷ (in the last three financial years)			
Consulting Firm ⁸ (in the last three financial years)			
Prospective Resolution Applicant			

O. Support sought from any professional(s)? (Yes/ No)

S. No.	Name of Professional	Nature of profession	Date of appointment	Term of appointment From ___ to ___	Scope of engagement	Professional fees paid/agreed to be paid (Rupees)		Other expenses, if any, paid/agreed to be paid (Rupees)	Whether appointed at arms' length relationship? (Yes/ No)
						Quantum	Basis (hourly/daily etc.)		

⁷ Legal firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years.

⁸ Consulting firm that has any or had any transaction with the Corporate Debtor amounting to ten percent or more of the gross turnover of such firm in the last three financial years.

P. Disclosure of relationship of the professional

Disclosure of relationship of Mr./ Ms/Mrs. _____, with:

Relationship of the Professional with	Name	Nature of Relationship	Description of relationship
7. Corporate Debtor			
8. Corporate Guarantor, if any			
9. Insolvency Professional			
10. Insolvency Professional Entity (If associated with, any)			
11. Financial Creditor(s)			
12. Interim Finance Provider(s)			
13. Prospective Resolution Applicant			

Q. Details of Deviations/Non-Compliances of the provisions of Code, regulations, circulars or other laws applicable to the CD:

Legal Provisions	Deviation/ Non-compliance	Section/Regulation/Circular	Reasons	Period of non-compliance	Whether rectified or not
IBC					
CIRP Regulations					
IP Regulations					
Circulars					
Other laws applicable to the CD [For example- Companies Act, SEBI Act, SCRA, Others (pls. specify)					

R. Details of orders passed by Courts/ Tribunals:

Order (Interim/Final)	Date of order	Authority passing the order	Abstract of order

Attachments

1. Minutes of all CoC meetings.
2. Copy of Resolution Plan.
3. Disclosure of cost and relationship made to IPA.
4. All the applications filed before AA, if any.
5. All the orders passed by AA, if any.
6. All the applications filed before courts, if any.
7. All the orders passed by courts, if any.
8. Compliance Certificate – Form H.
9. Progress Reports filed to Adjudicating Authority by the RP.
10. Any other attachment related to resolution process (say Process document, Bid documents etc.).
11. Cost Sheets prepared by RP.
12. Other documents, if any.

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order dated [Insert date] and Application number [Insert application number] dated [Date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place:

FORM – CIRP 6*(to be filed with the Board within 7 days of the occurrence of event)*

This Form is filed for intimation of

<input type="checkbox"/> I. Filing of application in respect of: <ol style="list-style-type: none"> Preferential transaction Undervalued transaction Extortionate transaction Fraudulent Transaction <input type="checkbox"/> II. Raising of Interim Finance <input type="checkbox"/> III. Insolvency resolution process for guarantors <input type="checkbox"/> IV. Extension of period of CIRP <input type="checkbox"/> V. Exclusion of period of CIRP <input type="checkbox"/> VI. Premature closure of CIRP (appeal, settlement, withdrawal etc.) <input type="checkbox"/> VII. Request for liquidation before completion of CIRP <input type="checkbox"/> VIII. Non implementation of resolution plan as approved by AA
--

A. Corporate Debtor

- Name of the Corporate Debtor:
- CIN/LLPIN of Corporate Debtor:

**I. Filing of application in respect of
(a) Preferential transaction**

Date of filing application of preferential transactions	Due date of Form	Delay in submission of Form (<i>number of days</i>)	Reasons for delay

- Whether the RP formed an opinion on preferential transaction (Yes/ no)
- Date of forming opinion:
- Number of days taken for forming opinion:
- Delay in number of days for forming opinion *vis a vis* timelines, if any:
- Reasons for delay, if any:
- Whether RP has made a determination on preferential transaction (Yes/ No):
- Date of determination:
- Number of days taken for determination of transactions:
- Delay in number of days for determination of transactions *vis a vis* timelines, if any:
- Reasons for delay *vis a vis* timelines, if any
- Date of intimation to the Board:
- Date of filing of application with Adjudicating Authority:

13. Number of days taken for filing application:

14. Delay in number of days for filing the application *vis a vis* timelines, if any:

15. Total transaction value reported (Rupees):

(Amount in Rupees)

Parties to the transaction	Relationship with the CD (Related Party/Other than Related party)	Nature of Preferential transaction	Date of such transaction	Underlying Amount	Status of application at the time of approval of resolution by AA	Any Amount clawed back	Authority to whom the application has been handed over to for further follow up	Remarks

16. Date when order was passed by the Adjudicating Authority, if any

17. Whether the AA order is challenged (Yes/No)

18. If Yes, Authority Name and outcome/order in brief

Attachments

1. Determination of preferential transaction intimated to the Board.
2. Copy of forensic audit report, if any
3. Copy of transaction audit report, if any
4. Application filed with the Adjudicating Authority.
5. Order passed by the Adjudicating Authority.
6. Order passed by other courts.
7. Other document, if any.

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place:

(b) Undervalued transaction

Date of filing of undervalued transactions	Due date of Form	Delay in submission of Form (<i>number of days</i>)	Reasons for delay

1. Whether the RP formed an opinion on undervalued transaction (Yes/ no)
2. Date of forming opinion:
3. Number of days taken for forming opinion:
4. Delay in number of days for forming opinion *vis a vis* timelines, if any:
5. Reasons for delay, if any:
6. Whether RP has made a determination on undervalued transaction (Yes/ No):
7. Date of determination:
8. Number of days taken for determination of transactions:
9. Delay in number of days for determination of transactions *vis a vis* timelines, if any:
10. Reasons for delay *vis a vis* timelines, if any
11. Date of intimation to the Board:
12. Date of filing of application with Adjudicating Authority:
13. Number of days taken for filing application:
14. Delay in number of days for filing the application *vis a vis* timelines, if any:
15. Total transaction value reported (Rupees)

(Amount in Rupees)

Parties to the transaction	Relation with the CD (Related Party/ Other than Related party)	Nature of Undervalued transaction	Date of such transaction	Underlying Amount	Status of application at the time of approval of resolution by AA	Any Amount clawed back	Authority to whom the application has been handed over to for further follow up	Remarks

16. Date when order was passed by the Adjudicating Authority, if any:
17. Whether the AA order is challenged (Yes/No):
18. If Yes -Authority Name and outcome/order in brief:

Attachments:

- a. Copy of the determination of the undervalued transaction sent to the Board
- b. Copy of forensic audit report, if any
- c. Copy of transaction audit report, if any
- d. Application filed with the Adjudicating Authority
- e. Order passed by the Adjudicating Authority
- f. Order passed by other courts
- g. Any other attachment

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place:

(c) Extortionate credit transaction

Date of filing of extortionate transactions	Due date of Form	Delay in submission of Form (<i>number of days</i>)	Reasons for delay

1. Whether the RP formed an opinion on extortionate transaction (Yes/ no)
2. Date of forming opinion:
3. Number of days taken for forming opinion:
4. Delay in number of days for forming opinion *vis a vis* timelines, if any:
5. Reasons for delay, if any:
6. Whether RP has made a determination on extortionate transaction (Yes/ No):
7. Date of determination:
8. Number of days taken for determination of transactions:
9. Delay in number of days for determination of transactions *vis a vis* timelines, if any:
10. Reasons for delay *vis a vis* timelines, if any
11. Date of intimation to the Board:
12. Date of filing of application with Adjudicating Authority:
13. Number of days taken for filing application:
14. Delay in number of days for filing the application *vis a vis* timelines, if any:
15. Total transaction value reported (Rupees)

(Amount in Rupees)

Parties to the transaction	Relation with the CD (Related Party Other than Related party)	Nature of Extortionate transaction	Date of such transaction	Underlying Amount (<i>Rupees</i>)	Status of application at the time of approval of resolution by AA	Any Amount clawed back (Rupees)	Authority to whom the application has been handed over to for further follow up	Remarks

16. Date when order was passed by the Adjudicating Authority, if any:
17. Whether the AA order is challenged (Yes/No):
18. If Yes -Authority Name and outcome/order in brief:

Attachments

1. Copy of the determination of the extortionate transaction sent to the Board
2. Copy of forensic audit report, if any
3. Copy of transaction audit report, if any
4. Application filed with the Adjudicating Authority
5. Order passed by the Adjudicating Authority
6. Order passed by other courts
7. Other document, if any

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place:

(d) Fraudulent transaction

Date of filing of fraudulent transactions	Due date of Form	Delay in submission of Form (<i>number of days</i>)	Reasons for delay

1. Whether the RP formed an opinion on fraudulent transaction (Yes/ no)
2. Date of forming opinion
3. Number of days taken for forming opinion:
4. Delay in number of days for forming opinion *vis a vis* timelines, if any
5. Reasons for delay, if any:
6. Whether RP has made a determination on fraudulent transaction (Yes/ No)
7. Date of determination:
8. Number of days taken for determination of transactions:
9. Delay in number of days *vis a vis* timelines:
10. Reasons for delay *vis a vis* timelines, if any
11. Date of intimation to the Board:
12. Date of filing of application with Adjudicating Authority:
13. Number of days taken for filing application
14. Delay in number of days *vis a vis* timelines, if any
15. Total transaction value reported (Rupees):

(Amount in Rupees)

Parties to the transaction	Relation with the CD (Related Party/ Other than Related party)	Nature of Fraudulent transaction	Date of such transaction	Underlying Amount	Status of application at the time of approval of resolution by AA	Any Amount clawed back	Authority to whom the application has been handed over to for further follow up	Remarks

16. Date when order was passed by the Adjudicating Authority, if any :
17. Whether the AA order is challenged (Yes/No):
18. If Yes -Authority Name and outcome/order in brief:

Attachments

1. Copy of determination of fraudulent transaction sent to the Board
2. Copy of forensic audit report, if any
3. Copy of transaction audit report, if any
4. Application filed with the Adjudicating Authority
5. Order passed by the Adjudicating Authority
6. Order passed by other courts
7. Any other attachment

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place:

II. Interim finance

Date of raising interim finance	Due date of Form	Delay in submission of Form (<i>number of days</i>)	Reasons for delay

(Amount in Rupees)

Name of Interim financier	Address of Interim Financier	Date of raising interim finance	Amount of interim finance taken	Whether security interest created (Yes/ No)	If yes, provide details of asset on which security interest is created

Declaration

I, [Name of IRP/RP] having IP registration number [Registration no.], was appointed as an Insolvency Resolution Professional/ Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 16/22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place:

III. Insolvency resolution process for guarantors

S. no	Name of guarantor	Guarantee issued in favour of	Amount of guarantee	Date of invocation of guarantee	Date of default by guarantor	Date of initiation of process against guarantor under the Code	Petition No.	NCLT Bench

Declaration

I, [Name of IRP/RP] having IP registration number [Registration no.], was appointed as an Insolvency Resolution Professional/ Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 16/22 of the Insolvency and Bankruptcy Code, 2016.

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Date:

Place:

IV. (a) Extension of period of CIRP

Date of granting extension by Authority	Due date of Form	Delay in submission of Form (<i>number of days</i>)	Reasons for delay

1. Number of times applied for extension of CIRP period:

S. No.	Date of meeting of CoC	Date of filing of application	Application/ Petition No.	Extension applied (No. of days)	Extension granted (No. of days)	Date of order passed	Abstract of order

2. Number of days taken to pass the resolution by CoC, for seeking extension of CIRP:
3. Number of days taken to file the application with AA:
4. Number of days taken for the order of NCLT:
5. Whether any period excluded from CIRP period by any Authority? If yes – Authority and new date of closure of CIRP:

Declaration

I, [Name of IRP/RP] having IP registration number [Registration no.], was appointed as an Insolvency Resolution Professional/ Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 16/22 of the Insolvency and Bankruptcy Code, 2016.

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Date:

Place:

IV. (b) Exclusion of Period of CIRP

Stage of CIRP (please specify one or more from below)	Number of days excluded	Authority	Reason for exclusion
(Pre EOI/Post EOI before issue of RFRP/Post issue of RFRP before submission of resolution plan to AA/Post submission of resolution plan to AA/Others)			(Litigation period/Directions of AA to reconsider the plan/Delay in appointment of RP by CoC/Delay in receipt of order of appointment/Time taken for approving the Resolution Plan by AA/Others)

Declaration

I, [Name of IRP/RP] having IP registration number [Registration no.], was appointed as an Insolvency Resolution Professional/ Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 16/22 of the Insolvency and Bankruptcy Code, 2016.

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***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place:

V. Premature closure of CIRP (appeal, settlement, withdrawal etc.)

Date of application of withdrawal to AA	Due date of Form	Delay in submission of Form (<i>number of days</i>)	Reasons for delay

A. Premature closure is by (appeal/settlement), specify details as below:

1. Application/Petition No.:
2. Bench:
3. Name of the Applicant/Petitioner:
4. Application filed under Section:
5. Date of admission:
6. In case of appeal,
 - a. Date of order appeal against:
 - b. Abstract of the order appealed against:
 - c. Date of order disposing the appeal:
 - d. Authority passing the order in appeal:
 - e. Abstract of the order disposing the appeal:
7. In case of settlement,
 - a. Date of making application for disposal of CIRP on the basis of settlement:
 - b. Details of settlement:
 - c. Amount involved in the settlement:
 - d. Date of order closing the CIRP based on settlement:
 - e. Abstract of the order:

B. Stage of 12A withdrawal

Description (please specify one from below)	
	Specify
Resolution Plan / Liquidation filed by RP with AA for approval, yet to be approved	
Resolution Plan / Liquidation Approved by CoC, yet to be filed with AA for approval	
Resolution Plans / Liquidation under Consideration of CoC	
Resolution Plans, if any, under Examination of RP but yet to be submitted to CoC	
Request for Resolution Plan (Re)issued but Last Date for Receipt for Resolution Plans is not yet over	

Invitation for EoI (Re)Issued but Request for Resolution Plan yet to be Issued	
Invitation for EoI yet to be Issued	
Others	

1. Date of CoC approval:
2. Number of days taken for approval of CoC:
3. Date of application to AA:
4. Number of days taken for submission of application:
5. Whether the application accompanies Bank Guarantee? Yes No
If yes, provide terms of Bank Guarantee
6. Grounds for withdrawal (please select one below)

Grounds of withdrawal
<ul style="list-style-type: none"> - Full settlement with applicant - Full settlement with other creditors - Agreement to settle in future - Other settlements with creditors - CD not traceable - CD struck off the register - Applicant not pursuing due to high cost - Other

7. Whether withdrawal approved by the Adjudicating Authority? Yes/No
If yes, Date of the Order passed by the Adjudicating Authority:
If no, reasons for rejection:
8. Any Settlement amount agreed /received by Stakeholders (FC/OC/others) pursuant to 12A withdrawal along with timelines:

Nature of stakeholder	Name	Amount (Rupees)	Timelines for payments, if any

Attachments

1. Copy of the minutes of the CoC where resolution for withdrawal of application was approved by CoC
2. Form FA submitted to the resolution professional by the Applicant
3. Copy of the Application filed with the Adjudicating Authority
4. Order passed by AA/NCLAT/HC/Supreme Court
5. Any other attachment

Declaration

Declaration

I, [Name of IRP/RP] having IP registration number [Registration no.], was appointed as an Insolvency Resolution Professional/ Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 16/22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place:

VI. Request for liquidation before completion of CIRP

Date of filing application for liquidation before CIRP completion	Due date of Form	Delay in submission of Form (number of days)	Reasons for delay

1. Application/Petition No. initiating CIRP:
2. Bench:
3. Name of the Applicant/Petitioner:
4. Application filed under Section(7/9/10):
5. Date of admission:
6. Stage of CIRP (please specify one from below):

Resolution Plans, if any, under Examination of RP but yet to be submitted to CoC
Request for Resolution Plan (Re)issued but Last Date for Receipt for Resolution Plans is not yet over
Invitation for EoI (Re)Issued but Request for Resolution Plan yet to be Issued
Invitation for EoI yet to be Issued
Others

7. Date of passing resolution by CoC to liquidate the CD:
8. Resolution passed by CoC in which meeting of CoC(1st , 2nd ...):
9. Reasons for request for liquidation before completion of CIRP:
10. Voting share of CoC approving liquidation:

S. No	Voting share (%) – in favor	Voting share (%) - against	Voting share (%) - abstained

11. Date of filing application before AA for liquidation of CD:
12. Date of order of AA to liquidate CD:
13. Abstract of order:
14. Appeals, if any against order of liquidation

Attachments

1. Copy of the minutes of the CoC where liquidation was considered
2. Copy of the Application filed with the Adjudicating Authority

3. Order passed by AA/NCLAT/HC/Supreme Court
4. Any other attachment

Declaration

Declaration

I, [Name of IRP/RP] having IP registration number [Registration no.], was appointed as an Insolvency Resolution Professional/ Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 16/22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place:

VII. Non implementation of resolution plan as approved by AA

Date of default of implementation of resolution plan	Due date of Form	Delay in submission of Form (<i>number of days</i>)	Reasons for delay

1. Duration of implementation of plan
2. Is there any contravention(s) of terms and conditions of implementation of resolution plan by RA/ CD? (Yes/ no)

If yes,

Grounds of Contravention(s)	Specific clauses of the resolution plan	period of delay in implementation

3. Application filed with AA? (Yes/ No)
If yes, please furnish the details below:
 - a. Date of filing the application:
 - b. Date of order of AA:

Attachments

1. Copy of the Application filed with the AA
2. Order passed by AA
3. Any other attachment

Declaration

I, [Name of RP] having IP registration number [Registration no.], was appointed as an Resolution Professional vide NCLT order, dated [mention date] in application number [mention application number] dated [mention date of appointment of RP], under section 22 of the Insolvency and Bankruptcy Code, 2016.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

***To be digitally signed/ e-signed by IP**

*IP registration number:

Date:

Place: